

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

LIBRARY

No. O.A. 350/02048/2015

Date of order : 18.1.2016

Present : Hon'ble Ms. Bidisha Banerjee, Judicial Member

SMT. MANJU BHATTACHARYA & ANR.

VS.

UNION OF INDIA & ORS. (Agriculture)

For the Applicants : Mr. S.S. Roy, Counsel

For the Respondents : Mr. B. Kumar, Counsel

O R D E R (Oral)

This matter is taken up in Single Bench in terms of Appendix VIII of Rule 154 of CAT Rules of Practice, as no complicated question of law is involved, and with the consent of both sides.

2. The applicants are aggrieved that her prayer made since 18.6.2009, seeking employment assistance on compassionate ground in favour of applicant No. 2, has not yet been answered by the authorities.

3. Ld. Counsel for the respondents submits that although the prayer has been made on behalf of the youngest son, the applicant No. 1 has not disclosed the status of the elder two sons.

4. Be that as it may, as a representation is pending since 2009 and no order has been passed by the authorities as yet, in my considered view, no fruitful purpose would be served by asking the respondents to file a reply.

5. Accordingly, the respondent No. 3 or any other competent authority is directed to look into the matter and ascertain the status of the elder sons and pass appropriate and reasoned orders on the representation of the applicants within two months from the date of receipt of a copy of this order.

6. In case nothing stands in the way of the respondents, let appropriate relief be granted to the applicant within a period of one month thereafter.

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7. It is made clear that no opinion is expressed on the merits of the case. All points are kept open for consideration by the concerned respondents.
8. The O.A. is, accordingly, disposed of. No costs.

(Bidisha Banerjee)
MEMBER(J)

SP